

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.938
FIR No.133/2020
PS: Paschim Vihar West
U/s 376/506 IPC

State vs. Manjeet Kharb

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. A.N. Aggarwal with Ms. Nupur Sachdeva, Ld. Counsel for applicant/accused.
IO WSI Anita Kumari present and files report.
Shri Naveen Dalal, Ld. Counsel for the complainant.

IO has reported that charge-sheet has already been filed and is awaiting committal to Sessions Court. The photocopy of charge-sheet is perused.

As per charge-sheet, complainant Ms. R. is aged 30 years and is a single parent of a 10 year old daughter. The complainant met the accused for the first time in March 2019. As per the allegations, in May 2019, the accused called the complainant at Peera Garhi Chowk on some pretext and took her to a flat near Karnal Bypass, where he sexually assaulted and raped her.

Thereafter, accused promised to marry her. On the promise of marriage, the complainant consented to sexual relation and courtship with the accused. In July 2019, complainant came to know that accused was already married and had two children. In June 2019, the complainant alleged became pregnant because of sexual relation with the accused. The



complainant told about her pregnancy to the accused. At the behest of the accused, complainant purchased and consumed some pill that caused miscarriage to her.

As per allegations, complainant and the accused lastly ~~have~~ ^{had} sexual relation on 08.02.2020.

I have heard the arguments from both sides.

From the allegations, it seems that for some reasons, the courtship between the parties turned sour, that led to registration of FIR. On one hand, there is allegation that in July 2019, complainant discovered that accused was already married and had two children, on the other hand, the complainant had sexual relation with the accused on 08.02.2020. There seems to be no element of forcible sexual relation between the parties.

The charge-sheet has already been filed. Considering the facts and circumstances, accused is admitted to bail subject to his furnishing bail bond in the sum of 25,000 to concerned the Ld. Duty MM/Ld. MM.

Copy of order be given Dasti to the Ld. Counsel for accused.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.598/2019
PS: Ranhola
U/s 376 IPC and Sec. 6 POCSO Act

State vs. Krishan Kumar

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.


Present: Ld. Addl. PP for State.
None for applicant/accused.

(There is a request for hearing on application through VC.)

Report already received from IO.

There is very serious allegation of commission of offence under section 6 of POCSO Act with child around 7-8 years. The victim child has given statement under section 164 Cr.P.C. against the applicant/accused. The charge-sheet is stated to have been filed but is not available before this court.

Put up with charge-sheet on 14.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

**IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI**

**Bail Application No.511
FIR No.121/2020
PS: Paschim Vihar East
U/s 498A/406/34 IPC**

State vs. Manmohan Juneja

06.05.2020

**The court of undersigned is having duty today as per Circular/Duty
Roster.**

**Present: Ld. Addl. PP for State.
None for the applicant/accused.
IO is absent.**

Interim order to continue to next date of hearing.

Put up for appearance of applicant and consideration on

23.06.2020.



**(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020**

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1029
FIR No. 105/2020
PS: Maya Puri
U/s 392/397/411/34 IPC

State vs. Gotam @ Goutam

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

(There is a request for hearing on application through VC.)

Present: Ld. Addl. PP for State.
Sh. Jaspreet Singh, Ld. Counsel for applicant/accused appearing through VC through Google Duo at his mobile No. 9899641617 as mentioned in the application.

IO has filed report.

The accused has been in custody for the grave offence under section 392/397/411/34 IPC.

Ld. Counsel for applicant/accused has argued that the alleged incident pertains to 27.03.2020, when there was already lock-down in the country. There is no explanation why and how complainant went on the road at the time of incident. There is no eye witness to the incident. The accused needs to take care of his minor daughter, aged 2 ½ years.

On the other hand, it has been argued from the prosecution side that accused committed armed robbery against the complainant, by using knife. Accused and his accomplice over powered the complainant with the help of knife and robbed him of his purse containing cash Rs.2,000/- and other documents. The complainant raised commotion,



because of which the police officials present near the spot apprehended accused Goutam and his accomplice Rohit at the spot. The knife used by applicant/accused Goutam to commit robbery was recovered at the spot, whereas, the robbed purse containing cash and documents was recovered from co-accused Rohit. Thus, there is direct evidence of commission of armed robbery against the applicant/accused Goutam.

As per report, accused Goutam has previous involvement in two cases for the offence u/s 379/411 IPC.

Considering the commission of grave offence and prior criminal record of accused, I do not deem it safe to enlarge accused on bail.

Hence, the application is dismissed.

Ld. Counsel for applicant/accused has been intimated about the order on his mobile No. 9899641617, as mentioned in the application.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.819/2015
PS: Tilak Nagar
U/s 302 IPC

State vs. Anoop

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Anand Kumar Dwivedi and Saurabh Singh Tomar, Ld. Counsel for applicant/accused.
SI Vinod Kumar on behalf of IO Inspector Sunil Kumar present and files report.

The accused seeks interim bail on the ground of illness of his son. Ld. Counsel for applicant/accused is not aware about the court in which trial of the case is pending.

The case pertains to grave offence u/s 302 IPC.

Since the application pertains to a case already pending under trial before Ld. ASJ, in the fitness of things, the application shall be best dealt with by the concerned trial court as it has the advantage of availability of judicial file with it.

Accordingly, Ld. Counsels for accused may apprise the court about concerned trial court so that the application could be put up before the trial court or that the trial file may be summoned.

At this stage, Ld. Counsels for applicant have become adamant that their application be dismissed or allowed today itself.



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Considering the adamant request of Ld. Counsels for accused, the present application is dismissed as the case pertains to very grave offence and this court does not have the advantage of availability of judicial file.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 107/2020
PS: Tilak Nagar
U/s 365 IPC and Section 10 of POCSO Act

State vs. Munna Devan


06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for accused.

Accused is stated to be in JC.

Put up for consideration before Ld. Concerned court on
21.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

**IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI**

**Bail Application No.
FIR No.449/2018
PS: Ranhola
U/s 392/397 IPC**

State vs. Rajiv @ Raje

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

**Present: Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/accused.**

The accused has been in custody for the offence under section 392/397 IPC. The present application for grant of interim bail is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

The application is dismissed as not maintainable.

Copy of the order be given dasti to Ld. Legal Aid Counsel for applicant/accused.



**(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020**

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 526/2015
PS: Hari Nagar
U/s 302/307/34 IPC and 25 Arms Act

State vs. Ravi @ Retal

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Devender Kumar, Ld. Counsel for applicant/accused.

The trial of this case is pending before the court of Sh. Lal Singh, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 15.05.2020 and 16.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 15.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.13/2020
PS: Ranjit Nagar
U/s 7/8 POCSO Act

State vs. Palvinder

06.05.2020

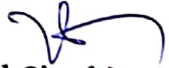
The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/accused.

There is confusion regarding the provision under which accused has been taken into judicial custody - whether it is under section 6/7/8 POCSO Act or under section 7/8 POCSO Act.

Issue notice to concerned Jail Superintendent to clarify alongwith applicable record, on 11.05.2020.

Copy of the order be given dasti to Ld. Legal Aid Counsel for applicant/accused.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.146/2018
PS: Patel Nagar
U/s 376 IPC and 4/6 POCSO Act

State vs. Nitin Malhotra

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Rohit Malhotra , Ld. Counsel for accused.

Accused is stated to be in JC since 03.06.2018. The accused seeks interim bail to take care of his ailing mother, who is suffering from backbone problem.

Considering the period of custody already undergone by the accused and urgent requirement of assistance of the accused to take care of his ailing mother, the accused is granted interim bail of 14 days (fourteen days) from the date of release.

Accused shall be released on interim bail of 14 days subject to furnishing of personal bond of accused in sum of Rs. 25,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM. Accused shall surrender before the court on lapse of interim bail of 14 days. Application is disposed of.

Copy of order be given Dasti to the Ld. Counsel for accused.



IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.1398/2015
PS: Uttam Nagar
U/s 302 IPC

Abhishek vs. State (NCT of Delhi)

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Ms. Madhu Kalia, Ld. Counsel for applicant/accused.

Report received from IO Inspector K.K. Mishra.


There is an application for extension of interim bail granted to the accused on 22.04.2020. The application is considered and allowed as accused is required to take care of his aged parents.

On request, the interim bail granted to accused Abhishek is extended for another 15 days till 21.05.2020. Accused shall furnish bail bond in the sum of Rs.20,000/- with one surety of like amount before Ld. Duty MM/Ld. Concerned MM. Accused shall surrender before the concerned court/concerned Jail Superintendent on 21.05.2020.

Accused shall appear before Ld. Duty MM/concerned Ld. MM to furnish bail bond.

The application is disposed off accordingly.

Copy of the order be given dasti to Ld. Counsel for the applicant/accused.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 128/2014
PS: Ranjit Nagar
U/s 354/354D/363 IPC and 12 PSCSO Act

State vs. Abhishek

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/accused.

Report received from IO SI Meenakshi.

Arguments heard on interim bail application.

The accused is stated to be in JC since 02.02.2019. Charge-sheet was filed in the court on 30.04.2014. The case pertains to offence under section 354A/354D/363 IPC and Section 12 of POCSO Act, which is punishable upto 7 years.

Considering the period of custody already undergone by the accused and the guidelines of Hon'ble Supreme Court and Hon'ble High Court of Delhi, the accused admitted to interim bail of 30 days from the date of release.

Accused Abhishek shall be released on interim bail of 30 days subject to furnishing of personal bond of accused in sum of Rs. 20,000/- with one surety of like amount to be furnished to concerned Jail Superintendent/ Ld. Duty MM/ concerned Ld. MM. Accused Abhishek shall surrender before the court on lapse of interim bail of 30 days. Application is disposed of.

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 265/2017
PS: Mundka
U/s 302/396/412/120B IPC

State vs. Nand Kishore @ Boby

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Gaurav Singhal, Ld. Counsel for accused.

The accused has sought interim bail on the ground of illness of his wife and her impending surgery of ovarian cyst removal.

IO has reported that the medical document of wife of accused remained unverified as the concerned hospital did not keep record of OPD patient in its system, whereas the wife of accused was not found admitted in the hospital. For this reason, the medical documents of wife of accused remained not verified. Moreover, the concerned nursing home is stated to be situated in Greater Noida, U.P. and it remained difficult for the IO to reach the nursing home for personal verification.

Anyhow, the case pertains to grave offence under section 302/396/412/120B IPC.

The trial of this case is pending before the court of Sh. Samar Vishal, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 11.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.



- 2 -

Concerned SHO is directed to get the medical documents verified again.

Put up for consideration on 11.05.2020.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No.195/2017

PS: Hari Nagar

U/s 376 (D)/506 IPC and Section 6 of POCSO Act

State vs. Nitin

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.

IO has already filed report on 02.05.2020.

Put up for appearance of applicant/accused and arguments on
02.06.2020.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

At 2:15 PM

At this stage, Ld. Counsel Sh. Abhay Kumar has appeared to argue on the application.

Earlier accused Nitin had filed application on similar medical grounds that was dismissed as withdrawn on 22.04.2020 as the court was inclined to dismissed the application.



IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.511/2016
PS: Nangloi
U/s 392/34/397/411 IPC

State vs. Dharmender

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/accused.

The accused has been in custody for the offence under section 392/397 IPC. The present application for grant of interim bail is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

The application is dismissed as not maintainable.

Copy of the order be given dasti to Ld. Legal Aid Counsel for applicant/accused.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No. 378/2016

PS: Anand Parvat

U/s 363/366/366A/370/376/34 IPC and Sec. 17 of POCSO Act

State vs. Meenu & Ors.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for the applicant/accused.

(There is a request for hearing on application through VC.)

The accused has sought interim bail in view of COVID19 situation.

The accused has been in custody for the offence under section 363/366/366-A/370/376/34 IPC and Section 17 POCSO Act. The present application for grant of interim bail is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

The application is accordingly dismissed.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No.222/2017

PS: Nangloi

U/s 302/34 IPC

State vs. Saleem @ Jakir

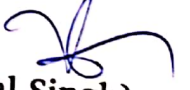
06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Animesh Pandit, Ld. Counsel for applicant/accused.

Reply received from the IO.

On request of Ld. Counsel for applicant/accused, put up for arguments on 13.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.596
FIR No.0252/2017
PS: Paschim Vihar West
U/s 419/420/468/471 IPC

Poonam Bakshi vs. State

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for the accused.
IO is absent.

Interim order to continue till next date of hearing.

Put up on 16.06.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No. 721
FIR No. 52/2019
PS: Moti Nagar
U/s 374 IPC, 79 JJ Act, 3/4 Child Labour Act

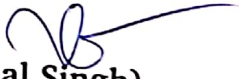
Rajinder Gulati vs. State

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for the accused.
IO is absent.

Put up for appearance of applicant and consideration on
22.06.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.384/2017
PS: Punjabi Bagh
U/s 363/370 IPC and 84 J.J. Act

State vs. Vinod Ram

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Pramod Kumar and Shri Harsh Hardy, Ld. Counsel for applicant/accused.

The accused seeks interim bail on the ground of taking care of his family at Bihar. Ld. Counsel for applicant/accused is not aware about the court in which trial of the case is pending.

Since the application pertains to a case already pending under trial before Ld. ASJ, in the fitness of things, the application shall be best dealt with by the concerned trial court as it has the advantage of availability of judicial file with it.

Accordingly, Ld. Counsel for accused may apprise the court about concerned trial court so that the application could be put up before the trial court.

Put up on 11.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No. 747/2018

PS: Nihal Vihar

U/s 363/376 IPC and Section 6 of POCSO Act

State vs. Dheeraj

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Vikas Rohtagi, Ld. Counsel for applicant/accused.
Victim alongwith her father.

Report received from IO SI Sangeeta through e-mail.

As per report of IO, the complainant/victim has not supported the version of FIR in her statements twice recorded u/s 164 Cr.P.C. on 04.01.2019 and 10.02.2020.

Victim girl is present in the court alongwith her father Mr. Sarwan Kumar, and states that no offence of kidnapping or sexual assault has been committed by the accused upon her.

Accused has been in JC since 26.02.2020.

Accused Dheeraj shall be released on interim bail of 30 days subject to furnishing of personal bond of accused in sum of Rs. 20,000/- with one surety of like amount to be furnished to concerned Ld. Duty MM/ concerned Ld. MM. Accused Dheeraj shall surrender before the court on lapse of interim bail of 30 days. Application is disposed of.

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.326/2019
PS: Hari Nagar
U/s 307/34 IPC

State vs. Vikash Sharma

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.

(There is a request for hearing on application through VC.)

IO has filed report.

The accused has been in custody for the offence under section 307/34 IPC.

The present application has been filed for grant of interim bail in view of COVID19 situation. The application is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

Moreover, the earlier bail application of the accused has already been dismissed on merits.

The application is dismissed as not maintainable.



(Vishal Singh)

ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.276/2017
PS: Mundka
U/s 354/376/506/34 IPC r/w Section 4 POCSO Act

State vs. Rohit @ Mohit

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.


(There is a request for hearing on application through VC.)

IO has filed report.

The accused has been in custody for the grave offence under section 354/376/506/34 IPC r/w Section 4 POCSO Act IPC.

The present application has been filed for grant of interim bail in view of COVID19 situation. The application is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

The application is dismissed as not maintainable.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.609/2015
PS: Khyala
U/s 302/394/376D/411/120B/34 IPC

State vs. Rafat Ali @ Manjoor

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.


(There is a request for hearing on application through VC.)


The accused is in custody for grave offence under section 302/394/376D/411/120B/34 IPC.

The limited grounds upon which accused has sought interim bail is death of his grand mother on 05.03.2020 at Aligarh, U.P.

The IO has reported that it is not possible to verify the death of grand mother of the accused from Kashganj, U.P. because of lockdown.

Considering the gravity of the offence and inability of the police to verify the fact mentioned in the application, the present application ~~is~~ cannot be allowed at this stage.

 Put up for consideration of application on 01.06.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

FIR No.10/2020

PS: Patel Nagar

U/s 354/506/376 IPC and Section 6/8 of POCSO Act

State vs. Vinod

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.

IO WSI Nisha present and files charge-sheet. It be checked and registered.

Accused is stated to be in JC since 12.03.2020.

Put up for consideration before the concerned court on 20.05.2020.



(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

**IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI**

**Bail Application No.
FIR No.293/2018
PS: Patel Nagar
U/s 394/397/511/120B IPC**

State vs. Jatin Verma & Ors.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

**Present: Ld. Addl. PP for State.
None for applicant/accused.**

(There is a request for hearing on application through VC.)

This is the 5th bail application of the applicant/accused.

The trial of this case is pending before the court of Sh. Puran Chand, Ld. ASJ-West, THC, Delhi.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 19.05.2020.



**(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020**

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 319/2017
PS: Patel Nagar
U/s 307/324/34 IPC and Sec. 25/27 Arms Act

State vs. Vikas @ Lala & Anr.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.

(There is a request for hearing on application through VC.)

IO has filed report.

The accused has been in custody for the grave offence under section 307/324/34 IPC and Sec. 25/27 Arms Act

The present application has been filed for grant of interim bail in view of COVID19 situation. The application is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

The application is dismissed as not maintainable.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1031
FIR No. 613/2019
PS: Paschim Vihar West
U/s 365 IPC

State vs. Sukhraj Singh & Ors.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Ms. Indu Kaul, Ld. Counsel for applicant/accused.

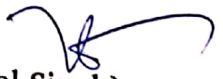
Report received from Inspector Ajmer Singh, Special Staff/Outer District.

The bail application has been filed under section 167 (2) Cr.P.C. on the premise that the charge-sheet has not been filed yet in this case despite lapse of limitation period to complete the investigation.

However, the IO has reported that charge-sheet has already been filed within limitation period.

Issue notice IO to appear with copy of entire charge-sheet, to be supplied to Ld. Counsel for the applicant/accused.

Put up on 08.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1009
FIR No. 97/2020
PS: Tilak Nagar
U/s 392/397 IPC

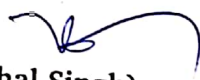
State vs. Pankaj Narang

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Sumit Gaba, Ld. Counsel for applicant/accused.
SI Vinod Kumar on behalf of IO SI Praveen Kumar present and files report.

Upon request of Ld. Counsel for the accused, the present application is dismissed as withdrawn.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.1032/2020

FIR No. 59/2020

PS: Kirti Nagar

U/s 308/304/323/506/34 IPC

State vs. Santosh Kumar

06.05.2020


The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Triloki Pandit, Ld. Counsel for applicant/accused.
IO SI Banay Singh present and files report.

The charge-sheet is stated to have been already filed. The copy of charge-sheet remains to be supplied to the accused/defence counsel.

IO shall supply the copy of the entire charge-sheet to the Ld. Counsel for applicant/accused.

Put up on 08.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.

FIR No.119/2019

PS: Mundka

U/s 395/397/506/411/34 IPC r/w 25/54/59 Arms Act

State vs. Rahul Verma & Bhuri

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Himanshu Saxena, Ld. Counsel for accused.

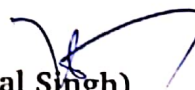
Report received from the IO SI Ramesh Kumar.

The charge-sheet has already been filed.

The trial of this case is pending before the court of Sh. Lal Singh, Ld. ASJ-West, THC, Delhi, whose duty is scheduled for 15.05.2020 and 16.05.2020 as per duty roster.

In the fitness of things, it would be proper that the present application is dealt with by Ld. Trial Judge.

Put up for consideration on 15.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

FIR No.73/2020

PS: Patel Nagar

U/s 377 IPC and 4/6 POCSO Act

State vs. Rahul & Anr.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.

IO SI Kamal Sharma and files charge-sheet. It be checked and registered.

Accused is stated to be in JC since 09.03.2020.

Put up for consideration before the concerned court on 21.05.2020.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.1064/2015
PS: Punjabi Bagh
U/s 302/34 IPC
State vs. Rahul @ Ravi & Anr.

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Adl. PP for State.
Sh. Praveen Dabas , Ld. Counsel for applicant/accused.

The accused is stated to be in JC since the year 2015. The accused seeks interim bail to take care of his ailing mother, who is suffering from ~~fracture~~ spinal injury and her spinal surgery is fixed for 19.05.2020 in Chawla Nursing Home, Rajouri Garden, New Delhi.

Considering the urgent requirement of assistance of the accused to take care of his ailing mother, who needs to undergo the spinal surgery on 19.05.2020, the accused is granted interim bail of 15 days (fifteen days) from the date of release.

Accused shall be released on interim bail of 15 days subject to furnishing of personal bond of accused in sum of Rs. 25,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM. Accused shall surrender before the court on lapse of interim bail of 15 days. Application is disposed of.

Copy of order be given Dasti to the Ld. Counsel for accused.

Copy of this order be sent to Jail Superintendent for intimation.


(Vishal Singh)

ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.326/2019
PS: Hari Nagar
U/s 307/34 IPC and 25/54/59 Arms Act

Amrit Singh @ Shanky Chadha vs. State

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Sachin Aggarwal , Ld. Counsel for accused.

Accused is stated to be in JC since 20.07.2019. The accused seeks interim bail to take care of his ailing mother, who is suffering from hernia and one mentally challenged brother. Father of accused is stated to have already expired.

Considering the urgent requirement of assistance of the accused to take care of his ailing mother and mentally challenged brother, the accused is granted interim bail of 20 days (twenty days) from the date of release.

Accused shall be released on interim bail of 20 days subject to furnishing of personal bond of accused in sum of Rs. 25,000/- with one surety of like amount to be furnished to the concerned Ld. Duty MM/ concerned Ld. MM. Accused shall surrender before the court on lapse of interim bail of 20 days. Application is disposed of.

Copy of order be given Dasti to the Ld. Counsel for accused.



- 2 -

Copy of this order be sent to Jail Superintendent for
intimation.


(Vishal Singh)

ASJ - 03, THC(West), Delhi

06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.315/2015
PS: Anand Parbat
U/s 308/323/34 IPC

State vs. Rajdhari

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/accused.

Applicant/accused Rajdhari has sought interim bail in view of COVID19 situation. The record of the case reflects that this accused is a serial defaulter, who tends to misuse the liberty granted to bail, and does not appear on the dates of hearing to face trial.

In view of untrustworthy conduct of the accused, the accused cannot be granted interim bail, lest he should misuse the liberty again.

The application is dismissed accordingly.

Copy of the order be given dasti to Ld. Legal Aid Counsel for applicant/accused.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No.6/2020
PS: Tilak Nagar
U/s 15/25/29/61/85 NDPS Act


State vs. Hardeep Singh

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
Sh. Harish Kumar, Ld. Counsel for accused.

On request of Ld. Counsel, put up for arguments on
19.05.2020.


(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020

IN THE COURT OF SH. VISHAL SINGH
LD. ASJ-03 THC, WEST DELHI

Bail Application No.
FIR No. 202/2018
PS: Tilak Nagar
U/s 392/397/120B/411/34 IPC

State vs. Arif @ Shokin

06.05.2020

The court of undersigned is having duty today as per Circular/Duty Roster.

Present: Ld. Addl. PP for State.
None for applicant/accused.
IO SI Vinod present and files report.

(There is a request for hearing on application through VC.)

The accused has been in custody for the offence under section 392/397/120B/411/34 IPC and section 25/27 Arms Act.

The present application has been filed for grant of interim bail in view of COVID19 situation. The application is not covered by the guidelines laid down by Hon'ble Supreme Court and Hon'ble High Court of Delhi in respect of COVID19 situation.

Moreover, there has been observation of the court regarding gravity of the offence committed by the accused, on ground of which the earlier bail application of the accused was dismissed.

The application is dismissed as not maintainable.



(Vishal Singh)
ASJ - 03, THC(West), Delhi
06.05.2020